

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 28/RP/2026

Subject : Petition under Section 94(1)(f) of the Electricity Act, 2003 seeking review of the Order dated 30.05.2019 read with corrigendum dated 26.06.2019 passed by this Commission in Petition No. 227/MP/2017.

Petitioner : Korba Power Limited (KPL)

Respondent : Power Grid Corporation of India Limited & Ors.

Date of Hearing : **6.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deepak Khurana, Advocate, KPL
Shri Anurag Vats, Advocate, KPL
Shri Ravi Kishore, Advocate, PTCIL
Ms. Deepti Dash, Advocate, PTCIL

Record of Proceedings

The learned counsel for the Review Petitioner submitted that the present Review Petition has been filed, *inter alia*, seeking review of the Order dated 30.5.2019, read with Corrigendum dated 26.6.2019, passed by this Commission in Petition No. 227/MP/2017. The learned counsel further submitted that this Review Petition has also been filed pursuant to the liberty granted by the Commission vide order dated 7.11.2019 in Petition No. 17/RP/2019.

2. The learned counsel for the Respondent/PTC opposed the maintainability of the Review Petition and sought liberty to file a reply.
3. After hearing the learned counsel for the parties, the Commission directed as under:
 - (a) Issue notice to the Respondents.
 - (b) The Respondents to file their respective replies within four weeks, with an advance copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
4. The Review Petition will be listed for hearing on **13.10.2026 at 2.30 P.M.**

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

